

[Translation]

(vii) **Demand for early completion of the Tehri Dam Project in U.P.**

SHRI BRAHMA DUTT (Tehri Garhwal): Tehri Dam Project in Uttar Pradesh was approved by the Planning Commission in 1972. It would generate about 2000 MW of power and an area of 2.70 lakh hectares of land would be irrigated thereby. U.P. Government has already spent Rs. 200 crores on this Project.

U.P. Government had requested the Central Government in 1984 that this project should be implemented by U.P. Government with the help of the Central Government. It was decided in 1985 that during the year 1985-86, a sum of Rs. 50 crores should be spent on this project and out of this amount Rs. 35 crores should be borne by the Central Government and Rs. 15 crores by the U.P. Government. U.P. Government has spent its share of funds, but the Central Government has not made available its share of funds and as a result displaced persons have not been paid the compensation. Also, the joint organisation proposed for the implementation of this project, has not come into existence.

Under these circumstances, whereas on the one hand, our country has been deprived of the benefits of power and irrigation facilities which might have been made available from this project, on the other hand, the displaced persons have been put to great difficulties due to non-payment of compensation and lack of proper facilities at the new place. All the development works in the submersible area have come to a standstill. It is, therefore, necessary that—

- (1) Environmental clearance should be given immediately.
- (2) Proposed Authority should be set up immediately or decision should be taken regarding its organisational set up.

(3) The amount of Rs. 35 crores proposed to be given by the Centre during the year 1985-86 should be given immediately so that compensation could be paid to the displaced persons and amount could be paid for providing facilities to them and the expenditure incurred in anticipation of this grant could be met.

(viii) **Demand for streamlining procedure for granting loans to the educated unemployed Harijan youth and others in Sriganganagar district of Rajasthan**

SHRI BIRBAL (Ganganagar): Sriganganagar is mainly an agricultural district in Rajasthan. The majority of the people in the district belong to the Scheduled Castes. Harijan farmers of the district generally come under the definition of the selected families. Punjab National Bank is the lead Bank of this area and there are many branches of the other banks also. But farmers are not being benefited as they are not given the loans by these banks in time under Integrated Rural Development Programmes. Due to non-payment of loans in time, not only the agricultural production is adversely affected, but due to less production, there is national loss. A very meagre amount is advanced as loan to the farmers under I.R.D.P. and as a result, the farming community is not benefited properly.

Compound interest is realised on the loan amount. The banks disbursing loans to the educated unemployed youths under the scheme of the Central Government do not follow the rules and policies of the Government properly. The condition of the unemployed persons of Scheduled Castes has become very serious in my district and I have been making continuous efforts for the last 6 years to solve this problem.

I would, therefore, like to request the hon. Finance Minister of the Central Government that with a view to solve the increasing difficulties in this regard, the following steps should be taken :—

- (1) Loans should be sanctioned and paid to the families so identified without further delay.